

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH(Video Conference)**

**CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE VEERA BRAHMA RAO AREKAPUDI-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.04.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE**

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB) No.268/9/HDB/2020 |
| NAME OF THE COMPANY | Saivadhan Digital Press Pvt Ltd |
| NAME OF THE PETITIONER(S) | Monotech System Ltd |
| NAME OF THE RESPONDENT(S) | Saivadhan Digital Press Pvt Ltd |
| UNDER SECTION | 9 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
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ORDER

Learned counsel for the Operational Creditor appeared. He submits that the matter has been amicably settled.

In view of this, learned counsel for the Operational Creditor seeks liberty to withdraw the matter.

Permission is granted.

Matter stands withdrawn and disposed of.

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MEMBER TECHNICAL



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MEMBER JUDICIAL